

IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI
COURT-III

ITEM No. 322

IA-2276/2024, IA-1198/2024, IA-2157/2021, IA-732/2021 For Arguments, IA-1544/2024, IA-2670/2023 For Compliance, IA-2763/2023, IA-2198/2024, IA - 707/2024, IA-1817/2023,

In
(IB)-1083(PB)/2018

IN THE MATTER OF:

Edelweiss Asset Reconstruction Company Ltd.	Petitioner/Applicant
Vs.		
Adel Landmarks Ltd.	Respondent

Order under Section 7 of the Insolvency and Bankruptcy Code, 2016

Order delivered on 03.07.2024

CORAM:

SHRI BACHU VENKAT BALARAM DAS
HON'BLE MEMBER (JUDICIAL)

SHRI ATUL CHATURVEDI,
HON'BLE MEMBER (TECNICAL)

HYBRID HEARING (PHYSICAL & VC)

PRESENT:

For the Applicant	:	Mr. Rajiv Dhawan, Mr. M.K. Guru, Mr. Kunal Goochwani, Mr. Kinjai Chadha, Mr. Denson Joseph Mr. Shreya Denson Advs.
For the RP	:	Ms. Snajay Bhatt, Ms. Apprva Chowdhary, Mr Sarthak Bhandari Advs.
For the SRA	:	Ms. Nishtha Kaure Adv.

ORDER

Due to paucity of time, the matter is adjourned to **11.07.2024.**

-sd-

(ATUL CHATURVEDI)
MEMBER (TECHNICAL)

Malik